

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.404

Intervention Petition/18/ND/2024 in IB/179/ND/2023

IN THE MATTER OF:

Siemens Financial Services Private limited	...	Applicant
Versus		
KKSPUN India Limited	...	Respondent

under Section 7 (IBC) Code, 2016

Order delivered on 19.04.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant	: Mr. Asan Ranjan, Ms. Charu Trivedi, Advs.
For the Respondent	: Mr. Kartik Malhora, Adv. Mr. Kavish Gupta, Director of KKSPUN India Limited
For the Intervener	: Mr. Munawwar Naseem, Adv., in Intervention Petition/18/ND/2024

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Munawwar Naseem, Ld. Counsel for the Intervention Applicant is present physically in Intervention Petition/18/ND/2024. Ld. Counsel for the Petitioner as well as Mr. Kartik Malhotra, Ld. Counsel for the Respondent are present physically in IB/179/ND/2023. It is represented by the Counsel for the Applicant as well as Ld. Counsel for the Respondent in IB/179/ND/2023, the Corporate Debtor is approaching the Applicant for settlement. Mr. kavish Gupta, Director of Respondent Company appeared and submitted that they are ready to settle the matter within three weeks. The statement is taken on record. Let this matter be posted to **10.05.2024** for reporting settlement or for arguments.

-SD-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

-SD-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**